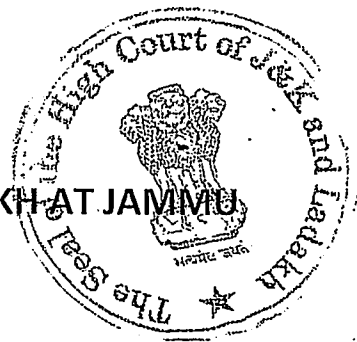


HIGH COURT OF JAMMU AND KASHMIR AND LADAKH AT JAMMU
(Office of the Registrar Judicial)

File No.:- MA 112/2017



United India Insurance Co. Ltd

Titled

V/s

Roop Singh & ors

..... Petitioner/Appellant(s)

..... Respondent(s)

Notice to the respondent (s): -

2. Balbir Singh
S/O S. Sardar Singh
R/O Jungwari, Garhi, Tehsil and District Jammu.
(Owner of Tipper No.JK02G/4247)

Whereas in the above noted case, it has been proved to the entire satisfaction of the Hon'ble Court that the service of the respondent (s) named above cannot be effected in any ordinary manner hence proclamation is hereby issued against the above named respondents to appear before this Court on 10.11.2025 09.00 A.M. or the next working day if 10.11.2025 is declared holiday in person or some recognized agent failing which appropriate order will be passed.

Given under my hand seal of the Court this 03rd day of November, 2025 at Jammu.

Sandeep Kour
3/11/2025
(Sandeep Kour)

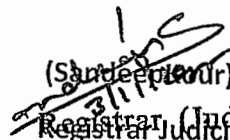
Registrar (Judl)
High Court of J&K
High Court of J&K and Ladakh
J A M M U.
Jammu

No.:- 4984

Dated:- 03-11-25

Copy of the above forwarded to:

1. The Editor State Times, Jammu, for publishing the notice in the newspaper, cutting of the paper and bill of advertisement should be sent to this Registry immediately after publishing. An amount of rupees 800/- vide No 211 dated 28-10-2025 as publications charges have been deposited in the Court which shall be paid as and when the bill and cuttings are received.
2. CPC, e-court, High Court of J&K and Ladakh, Jammu, for uploading the same on the official Website of the High Court of J&K and Ladakh.

(Sd/-) 
Registrar (Judl.)
High Court of J&K
High Court of J&K and Ladakh
Jammu